

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA. 136 of 1997.

Date of Order: 20-02-97.

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S. Mukherjee, Administrative Member.

T.K. MULLICK

-VS-

UNION OF INDIA & ORS.
(RLY CLAIM TRIBUNAL)

For the petitioner: Mess. Mukherjee, counsel.

For the respondents: Mr. P.K. Arora, counsel.

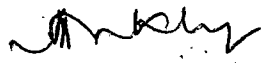
O R D E R

Both sides are present.

Matter be fixed for hearing regarding admission on 12.3.97. Reply to the OA be filed at least a week before the date fixed.

Mr. Arora, ld. counsel for the respondents, prays for modification of the Interim Order already passed on 4.2.97. Modification, if so wished, may be ^{prayed in a Misc. application} ~~stated in their reply~~ to be filed ^{by the respondents} ~~by the date fixed~~. Effect of Interim Order already passed shall continue till the next date.

Plain Copy of this order be given to both the parties.


(M.S. Mukherjee)
Member(A)


(A.K. Chatterjee)
Vice-Chairman.